

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

H.S. Shekhwat vs. Shri Mandhar Seth
ORDERS OF THE BENCH

Date of Order: 03.07.2013

CP No. 27/2011 (OA No. 493/2002) with
MA No. 124/2013

Mr. C.B. Sharma, counsel for petitioner.
Mr. Anupam Agarwal, counsel for respondents.

Learned counsel for the respondents submitted that the respondent-department has issued an order of promotion of the petitioner dated 13.06.2013. Copy of order dated 13.06.2013 is taken on record.

We have gone through the order dated 13.06.2013. We are fully satisfied that the respondents have complied with the order dated 12th December, 2003 passed by this Bench of the Tribunal in OA No. 493/2002. It is expected from the respondents to implement the order dated 13.06.2013 expeditiously.

In view of the above, Contempt Petition does not survive and it is dismissed accordingly. Notices issued earlier to the respondents are discharged.

However, it is made clear that if the applicant still has any grievance, he is at liberty to approach the appropriate authority / forum.

In view of the order passed in the Contempt Petition, the Misc. Application No. 124/2013 for extension of time is disposed of accordingly.

*Copy of
order dated
13-6-13
is taken
on record*

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(S.K. KAUSHIK)
JUDICIAL MEMBER

Anil Kumar
(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat